

[Shri G.M. Banatwalla]

cussion also at the earliest possible date. That is my submission to you.

MR. DEPUTY SPEAKER: Now the Minister, Mr. Bhagat.

SHRI H.K.L. BHAGAT: The Government feels very much concerned about the communal incidents, of rioting and violence in different parts of the country, including Delhi, Meerut and other places. The situation thus very much demands some serious thinking and some serious steps.

The Government is prepared for the discussion and the Government itself will soon, in consultation with the Hon. Speaker come forward with a motion for the consideration of the communal situation.

MR. DEPUTY SPEAKER: The question is: .

"That this House do agree with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 29th July, 1987."

The motion was adopted.

16.31 hrs.

MOTION FOR APPOINTMENT OF A JOINT COMMITTEE TO ENQUIRE INTO THE ISSUES ARISING FROM THE REPORT OF SWEDISH NATIONAL AUDIT BUREAU ON THE BOFORS CONTRACT—Contd

[English]

THE MINISTER OF DEFENCE (SHRI K.C. PANT): Sir, I have already moved my Motion.

SHRI G.M. BANATWALLA (Ponnani): Sir, this Motion may not be taken up as most of the opposition are not here.

SHRI K.C. PANT: Sir, friends opposite have chosen to stay away and my hon. friend might like to advise them.

SHRI G.M. BANATWALLA: We are here.

SHRI K.C. PANT: I understand.

MR. DEPUTY-SPEAKER: Let the Minister speak.

SHRI K.C. PANT: I understand the spirit in which you are making the suggestion and I hope that you will persuade our friends to come back. It is no pleasure for us to proceed with this Motion in their absence. In fact, some of them have tabled substitute motions and one would like to hear what they have to say. We have nothing to hide. It is easy for us to get this passed now when they are not here if we have something to hide and we wanted to rush through. Nothing would suit us more than to carry it through when they are not here. But that is not the spirit in which we are approaching it and within reason we would certainly like them to participate in the debate on the Motion and to give us their ideas and to join us in a Joint Parliamentary Committee to investigate the facts and to get at the truth. I do not understand why they are shying away from this. Therefore, we will be perfectly willing, if the House is willing and if the Chair is willing to take this up on Monday. And at that time I will make my statement. I hope my friend will be able to persuade the others also.

MR. DEPUTY-SPEAKER: I feel, the House will accept this.

AN HON. MEMBER: A very good gesture.

MR. DEPUTY SPEAKER: We take up the next item. \_\_\_\_\_

16.32 hrs.

CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACITIVITIES (AMENDMENT) BILL

[English]

THE MINISTER OF STATE IN THE

MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): Sir, on behalf of Shri Narayan Dutt Tiwari, I beg to move for leave to introduce a Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974.

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974."

*The motion was adopted*

SHRI JANARDHANA POOJARY: I introduce the Bill.

13.32½ hrs.

STATEMENT RE: CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES (AMENDMENT) ORDINANCE, 1987

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): Sir, on behalf of Shri Narayan Dutt Tiwari, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1987.

16.33 hrs.

AIR (PREVENTION AND CONTROL OF POLLUTION) AMENDMENT BILL\*

[English]

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL): I beg to move for leave to introduce a Bill to

amend the Air (Prevention and Control of Pollution) Act, 1981.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Air (Prevention and Control of Pollution) Act, 1981.

*The motion was adopted.*

SHRI BHAJAN LAL: Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER: Now we take up Matters Under Rule 377.

16.34 hrs.

MATTERS UNDER RULE 377

[Translation]

- (i) **Need to attach more bogies to Vaishali Express, reschedule its time of arrival at New Delhi and also introduce an additional train on this route**

DR. CHANDRA SHEKHAR TRIPATHI (Khalilabad): Mr. Deputy Speaker, Sir, it is generally seen that the trains starting from Delhi and New Delhi Stations are over crowded but the Vaishali Express starting from New Delhi is so much over crowded that after being fully occupied by the passengers, we find many persons travelling sitting on footboards and hanging outside bogies. It is, therefore, necessary to run one more train on this route. If it is not immediately possible at least two bogies may be added to it immediately so that passengers are not compelled to travel hanging by the train. Another problem with this train is that it arrives at New Delhi at 1.30 A.M. whereas it reaches Aligarh at 7.30. So it can easily reach New Delhi at 9.30 AM because the same train on its return journey covers this distance only in two hours. If arrangements could be made